

Review Petition No. 146/94 By Applicant/Respondents.

In

O.A./T.A./ST.A.NO. 679/11.

Judgment/Order dated: 11/8/94

Coram: Hon. Mr. Justice S. M. Iqbal (P.C.)
Hon. Mr. Justice T. S. Naseem (P.C.)

O.A./T.A./ST.A.No. 69/191 was decided by the Bench consisting
of the Hon'ble Sh. Justice M. A. Khan, etc. etc.

Hon'ble

on **Flag'A'). Against that Judgment/Order, the**
Applicant/respondents has filed Review Petition No.-----14619

A copy of Judgment/Order despatched on 11/3/94
and received by applicant/respondents on 11/3/94.
Review Petition has been filed on 23/11/94. So it is in
time /so there is delay in filing Review Petition is by 10
days. ~~in 10 days~~ in 10 days.

As per rule 49 of the Central Administrative Tribunal Practices Rules 93, the Review Petition is submitted for orders by circulation, Rule 1(1)/II(a) of the Rules of Court under the heading ~~Rule 1(1)/II(a) of the Rules of Court under the heading~~ appendix IV.

Date: 25/01/2014

Deputy Registrar.

many areas. The grounds established in the P.A.
the last moment, receipt of the order dt. 11/8/1994.

Honi V.C. Board 2-1

17th inst

The review arbitration is dismissed as no ground is made out to review.

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